

will be kept pending in the meantime. The respondents are also directed to take into account any further documents which the applicant submits within a period of 15 days from today in continuation of his aforesaid representation.

The case be listed for further direction on 10.9.90.

A copy of this order may be delivered to the learned counsel for the respondents by hand.



6-7-90

NV/R

(12)

Affidavit filed by the Respondents. Referred for curing defects.

RECORDED

5-10-90

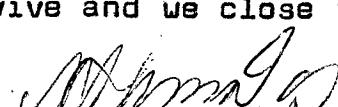
SPM & AVH

Mr P Santhoshkumar, ACGSC for respondents

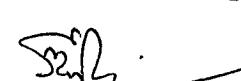
O\_R\_D\_E\_R

The learned counsel for the applicant is not present despite information. Shri P Santhoshkumar, ACGSC appeared and has produced before us an affidavit enclosing a copy of the order dated 16/19th July, 1990 passed by the Government of India whereby the adverse remarks against which the original application has been filed have been expunged on consideration of the representation of the applicant.

Accordingly, the original application does not survive and we close the same as having become infructuous.

  
( AV HARIDASAN )  
JUDICIAL MEMBER

5-10-1990

  
( SP MUKERJI ) S.7.90  
VICE CHAIRMAN